

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH – 1  
VC AND PHYSICAL (HYBRID) MODE  
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON  
12-02-2024 AT 10:30 AM  
IA (IBC) 1176/2022 in CP(IB) No.363/7/HDB/2020**

u/s. 7 of IBC, 2016

**IN THE MATTER OF:**

India Infrastructure Finance Company Ltd

...Financial Creditor

VS

Ind-Barath Power Infra Ltd

...Corporate Debtor

**C O R A M:-**

DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)

SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)

**O R D E R****IA No 1176/2022**

Learned Counsel Mr. Yogesh Jagia, for applicant and Learned Counsel Mr. Amir Bavani, for Respondent No.1 present through Video Conference. Compliance in IA 26/2023 in IA 1176/2022 of the order dated 17.01.2024 not reported. Party called absent. Passed over.

Matter called again. Heard the learned counsel for the applicant. According to the learned counsel the prayer (a) has become infructuous because an Appeal has been before Hon'ble NCLAT, and in so far as relief sought under prayer (b) is concerned, the same also became infructuous, as the copy of the order in CP No 363/2020 has been furnished, post 21.10.2022. Thus, submitting according to the Learned Counsel the application itself has become infructuous. Learned counsel Mr Yogesh Jagia during the submissions reiterated that when the inspection was sought by the applicant before filing this IA the same was not allowed and the same, necessitated for filing this application.

Learned Counsel Mr. Amir Bavani, for Respondent No.1 present through Video Conference. Counter already filed. Matter adjourned to 04.03.2024.

**IA 26/2023 in IA 1176/2022**

Applicant called absent. Learned Counsel Mr. Yogesh Jagia, for applicant present through Video Conference. The direction of this Tribunal to deposit the same within 7 days from 17.01.2024 has not been complied even till date. However, learned counsel submits that the payment to the Prime Minister Relief Fund cannot be made through Bharath Kosh, hence the deposit was not made. If that be so what prevented the applicant to inform the Tribunal within 7 days, has not been stated. Thus, we don't find bonafides, on the part of the applicant. Be it as it may. Let the petitioner deposit the same through Prime Minister's National Relief Fund within 7 days from today and file compliance.

Sd/-

MEMBER (T)

Sd/-

MEMBER (J)